

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Company Appeal (AT) (Insolvency) No. 870 of 2026

IN THE MATTER OF:

Salil Musale

...Appellant

Versus

Lintec India Pvt. Ltd. & Ors.

...Respondents

Present:

For Appellant : Mr. Abhijeet Sinha, Sr. Advocate with Mr. Rajendra Barot, Mr. Vivek Shetty, Dr. Abhimanyu Chopra, Mr. Asadulla Thangal, Mr. Aksh Manwni, Ms. Sonali Jain, Ms. Heena Kochar, Advocates.

For Respondents : Mr. Arun Kathpalia, Sr. Advocate with Ms. Madhvi Diwan, Mr. Sukrit R. Kapoor, Ms. Garima Singh, Mr. Navnit Kumar, Ms. Adrita, Advocates.

O R D E R
(Hybrid Mode)

12.05.2026: As prayed by learned counsel for the Appellant, list this appeal on **15.05.2026**.

In the meantime, IRP shall not take any steps in pursuance of the impugned order.

[Justice Ashok Bhushan]
Chairperson

[Barun Mitra]
Member (Technical)

Archana/md